



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

D.B. Civil Writ Petition No. 5416/2020

1. Dr Mahesh Sharma S/o Murari Lal Sharma, Aged About 50 Years, R/o 44 Bajrag Vihar, Opp Durgapura Railway Station, Jaipur (Raj.)
2. Bhuvnesh Sharma S/o Ramdayal Sharma, Aged About 46 Years, R/o 30, Shantipath Durgapura,

----Petitioners

Versus

Cabinet Secretary, Govt. Of India, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi

Principal Secretary, Finance Department, Govt. Of India, Ministry Of Finance, North Block, Cabinet Secretariat, Raisina Hill, New Delhi.

3. Principal Secretary, Ministry Of Law And Justice, Govt. Of India, 4Th Floor, A-Wing, Shastri Bahwan New Delhi.
4. Principal Secretary, Govt. Of Rajasthan, Cabinet Secretariat, Secretariat Jaipur.
5. Chairman, Bar Council Of India, Through Its Secretary, 21, Rouse Ave Institutional Area Rd, Near Bal Bhawan, Rouse Avenue, Mata Sundari Railway Colony, Mandi House, New Delhi.
6. Chairman, Bar Council Of Rajasthan, Through Its Secretary, High Court Road, Building, Jodhpur, Rajasthan.

----Respondents

For Petitioner(s) : Mr. Bhuvnesh Sharma, petitioner in person.

For Respondent(s) :

**HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SATISH KUMAR SHARMA**

Order

20/04/2020

1. Matter is listed on the basis of memo for urgent hearing.



2. The defects, as pointed out are ignored.

3. Heard petitioner Mr. Bhuvnesh Sharma in person. He seeks directions for financial assistance to the needy young advocates during the lockdown period imposed due to Covid-19 pandemic.

4. He has also apprised the Court that Bar Council of India has recently issued a grant of one crore rupees to the Bar Council of Rajasthan for the purpose, but this amount is not sufficient.

The State Government has also been requested by the Bar Council to release the funds for the welfare of advocates but the State Government has not paid any heed to the issue. He has placed on

record a copy of request letter sent by the Chairman, Bar Council to the Hon'ble Chief Minister, Government of Rajasthan on 26.03.2020. He has also apprised that the Bar Council of Delhi has provided a sum of Rs.5000/- to their needy members, therefore, the State Government as well as the Bar Council of India may be directed to provide sufficient funds to meet the requirements of needy and young advocates.

5. The Bar Council of India and Bar Council of Rajasthan are statutory bodies, which are obliged to take care of welfare of their members.

6. To provide compensation or any financial assistance to any particular segment of the Society is a matter of policy which is to be considered by the State Government after taking into account all relevant aspects subject to resources available with them, so also by the Bar Council of Rajasthan as well as by the Bar Council of India. However, the Bar Council of Rajasthan may first consider at its own to provide necessary financial assistance





to its members. It may also request the Bar Council of India to release additional funds for the purpose. The Bar Council of Rajasthan may also pursue their demand with the State Government for its early consideration.

7. In view of the above, being a policy matter, no interference in writ jurisdiction is called for by this Court.

8. With the above observations, the present petition stands disposed of. All pending applications also stand disposed of.



(SATISH KUMAR SHARMA),J

(INDRAJIT MAHANTY),CJ

N.Gandhi/JKP/s-07

